GOVERNMENT OF INDIA SHIPPING LOK SABHA

UNSTARRED QUESTION NO:996 ANSWERED ON:28.11.2011 INSPECTION OF CARGO VESSELS Alagiri Shri S. ;Harnsrajbhai Shri Radadiya Vitthalbhai

Will the Minister of SHIPPING be pleased to state:

- (a) the procedure for inspecting cargo vessels transporting goods to and fro the country;
- (b) whether any guidelines/directive exists for inspecting cargo vessels;
- (c) if so ,the details thereof; and
- (d) the number of violation of the above guidelines/directive noticed/detected by the Indian Register of Shipping during each of the last three years and the current year alongwith the action taken thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MUKUL ROY)

- (a): Inspections are carried out as per various Merchant Shipping Rules & International Maritime Organization [IMO] Conventions. This work is now also delegated to Indian Register of Shipping & other recognized Classification Societies.
- (b) & (c): Inspections are carried out as per various Merchant Rules formulated under M.S Act, 1958 [as amended] such as M.S Cargo Ship Construction & Surveyor rules etc.
- (d): International Association of Classification Societies, Procedural Requirements-17 (IACS PR-17) is prepared by the Surveyor whenever deficiencies related to possible Safety Management System failures are identified by them during initial Intermediate, Renewal, Occasional Survey, Special Survey and Statutory Survey. Number of deficiencies reported since 2009 is as under

2009 20 2010 19 2011 (upto 24.11.2011) 22

Additional Safety Management System audit of the ships is undertaken on authorization by the Directorate General of Shipping.